

CB

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 759/94.

Dt. of Decision : 1.7.1994.

Mr. D. Anki Reddy

.. Applicant

vs

1. Sr. Superintendent of Post Offices,
Secunderabad Division,
Secunderabad.

2. Director of Postal Service,
Hyderabad City Region,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

DA.759/94

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

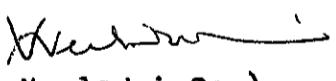
Heard Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

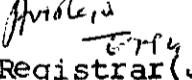
2. This OA is filed praying for quashing the order dated 15-6-1994 of R-1 whereby recovery is ordered at the rate of Rs.226/- p.m. for 10 months by way of punishment. As the applicant preferred an appeal against the same dated 28-6-1994 and as it is pending, the OA has to be dismissed on that ground only.

3. But the applicant is also seeking an interim relief praying for suspension of order of recovery till the disposal of the appeal preferred by the applicant before R-2. In the circumstances referred to, the recovery is stayed till the disposal of the appeal preferred by the applicant against the order dated 15-6-1994 by R-1.

4. OA is ordered accordingly. No costs.


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman


Dated : July 11, 94
Dictated in Open Court Deputy Registrar (J) CC

To

1. The Senior Superintendent of Post Offices, Secunderabad Division, Secunderabad.
2. The Director of Postal Service, sk Hyderabad City Region, Hyderabad.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr. N.R. Devraj, Sr. OGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm


V. Neeladri Rao
617 P.W.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO

VICE-CHAIRMAN

and

THE HON'BLE MR. R. RANGARAJAN : M (ADMN)

ORDER/JUDGMENT

H.A./C.A./R.A. No.

in

O.A. No.

759/94

Admitted and Interim Directions
issued.

Allowed.

Disposed of *Under administrative jurisdiction*

Dismissed.

No order as to costs.

pvm

